

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 229 – IA/1139(AHM)2022  
ITEM No. 230 – IA/1140(AHM)2022  
In  
CP(IB) 29 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Jugal Hansal Brothers Through its Properitor Smit N Soni  
V/s  
Octagon Communications Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 08/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Ms. Swechcha Mishra, Proxy Advocate  
For the Respondent :

**ORDER**

Learned Proxy Advocate for the applicant/RP submits that CoC has now approved the Resolution Plan and as per Resolution Plan these applications are also to be taken care by the RA and hence, requested for adjournment.

Re-list on 15.07.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**